

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 515/2019

In the matter of:

President, Budhela Welfare Association ...Applicant

Versus

Govt. of NCT of Delhi. ...Respondents

NDOH:-17.12.2019

INDEX

S. N.	Contents	Page No.
1.	Additional Action Taken Report on behalf of DPCC in terms of order dated 03.12.2019.	1 - 3
2.	Annexure-1. Minutes of the meeting dated 11.12.2019.	4 - 8
3.	Annexure-2(Colly). Copies of the directions issued to land owning agencies	9 - 19
4.	Annexure-3. Copy of the direction issued to Delhi Police	20 - 25

Filed by:

(Dr. Chandra Prakash)
Sr. Environmental Engineer

New Delhi:

Dated: 14.12.2019.

- (i) That, no park of DDA/MCD shall be used for holding any social, cultural, commercial and marriage or other functions.
- (ii) That DDA and MCD shall amend their existing policies and designate the concerned Executive Engineer (Horticulture) for ensuring the proper management of solid waste. The concerned Executive Engineer will also be responsible to ensure that solid waste is disposed off as per the provisions of Solid Waste Management Rules, 2016 after a function is over.
- (iii) That in order to ensure the proper management of solid waste, MCD shall provide a complete area-wise list of service providers registered with MCD for collection of municipal solid waste alongwith their charges to DDA so that DDA may start levying extra charges upon the user in this regard. The charges shall be collected by DDA and paid to the service provider for collection of solid waste and its disposal.
- (iv) That in case of any violation, penalty shall be imposed by the concerned Executive Engineer of DDA/MCD upon the violators and a report shall be submitted to DPCC alongwith photograph and details of penalty imposed etc within 24 hrs of holding of functions.
- (v) That ETP shall be installed at an open land which is being used for holding functions for treating the waste water generated due to cooking of food and dish washing etc. The concerned Executive Engineer of MCD and DDA shall ensure that no function takes place at these places unless the ETP has been installed.
- (vi) That the concerned Executive Engineer of MCD and DDA will also be responsible for ensuring the proper treatment of waste water generated.
- (vii) That, necessary arrangement shall be made by DDA & MCD to ensure that the treated waste water go to nearest sewage conveyance system.

Copies of the Directions issued in this regard are enclosed herewith as Annexure-2(colly).

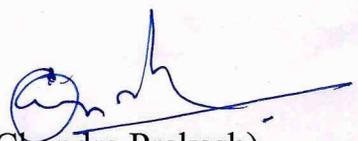
5. That, Delhi Police has also been issued directions u/s 31(A) of Air Act, 1981, 33(A) of Water Act, 1974 and u/s 5 of Environment (Protection) Act, 1986 on 13.12.2019. The directions are as follows :-

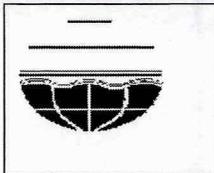
- (i) That, the concerned SHO of the Delhi Police shall be responsible to ensure that Noise Levels during the function do not exceed to the prescribed limits of 65dBA. In case of any violation, the necessary action including noise monitoring shall be undertaken by SHO as per the protocol of DPCC.
- (ii) That, concerned SHO shall ensure that only permissible crackers are used and a report be sent to DPCC in case of any violation.
- (iii) That, the concerned SHO shall be responsible for ensuring that parking of vehicles do not create any traffic problem or restrict the traffic in the surrounding area.
- (iv) That, in case of any violation, Delhi Police will take action and report to DPCC and land owning agencies for imposing penalty.

Copy of the Directions issued in this regard is enclosed herewith as Annexure-3.

6. That, the concerned Consent Management Cell of DPCC will carry out random inspections as well as noise monitoring during the peak season (from 1st October to 31st March) of these places on violations (if any). A weekly report shall be sent to Member Secretary, DPCC regarding violations and action taken thereof. The Consent Management Cell will also furnish monthly report during off peak season from 1st April to 30th Sept., every year.

The present status report may kindly be taken on record.


 (Dr. Chandra Prakash)
 Sr. Environmental Engineer



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
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F.NO. DPCC/NGT (CMC-II)2019/9821-29

Dated: 13/12/2019

Annexure-1

Sub:- Minutes of meeting held under chairmanship of Pr. Secretary (Environment)-cum-Chairman (DPCC) on 11.12.2019 regarding Hon'ble NGT order dated 03.12.2019 in OA No. 515/2019 titled "President, Budhela Welfare Association Vs Govt. of NCT of Delhi"

Please find enclosed herewith minutes of meeting held under chairmanship of Pr. Secretary (Environment)-cum-Chairman (DPCC) on 11.12.2019 at 04.30 PM regarding Hon'ble NGT order dated 03.12.2019 in OA No. 515/2019 titled "President, Budhela Welfare Association Vs Govt. of NCT of Delhi" to frame the policy/guidelines in respect of holding social, religious and other functions in the open parks/grounds/land of local bodies and DDA.


(Dr. Chandra Prakash)
Incharge (CMC-II)

Encl: As above

To,

1. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. Commissioner, South Delhi Municipal Corporation, 14th Floor, Dr. S.P.M. Civic Centre, Minto Road, Delhi – 110002
3. Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi – 110092
4. Commissioner, North Delhi Municipal Corporation, 17th Floor, Dr. S.P.M. Civic Centre, Minto Road, Delhi – 110002
5. Chief Executive Officer, Delhi Jal Board, Varunalaya, Ph-II Jhandewalan, Karol Bagh, Delhi.
6. Commissioner, Delhi Police, Police HQ, MSO Building, I.P. Estate, New Delhi-110002
7. Sr. Scientist (Air Lab), DPCC
8. Incharges of all CMCs, DPCC

Copy to:-

1. PA to Chairman, DPCC- For information of Chairman, pl.
2. PA to MS, DPCC – for information of MS, pl.

5

Minutes of meeting held under chairmanship of Pr. Secretary (Environment)-cum-Chairman (DPCC) on 11.12.2019 regarding Hon'ble NGT order dated 03.12.2019 in OA No. 515/2019 titled "President, Budhela Welfare Association Vs Govt. of NCT of Delhi" to frame the policy/guidelines in respect of holding social, religious and other functions in the open parks/grounds/land of local bodies and DDA

The list of participants is **annexed** herewith.

At the outset, Pr. Secretary (Environment)-cum-Chairman, DPCC drew the attention of the members to the orders dated 03.12.2019 passed by Hon'ble NGT directing Pr. Secretary (Environment) to hold a joint meeting with concerned land owning agencies and Delhi Police regarding holding of social, cultural and marriage functions etc on parks and open land of DDA/MCD and furnish an appropriate report for effective enforcement mechanism for monitoring compliance. Pr. Secretary (Environment) also informed that as per orders of Hon'ble High Court of Delhi in the matter WP (C) 7266/2017 in "Risha Kant Sharma Vs UoI dated 03.08.2018 parks under jurisdiction of DDA in Delhi cannot be used for holding social, cultural, commercial and marriage or other functions.

The officials from DDA & MCDs informed that parks are not being used for holding social, cultural and marriage functions. However, only open land under the jurisdiction of DDA are being used for holding such functions. MCD officials informed that they have allotted certain identified parks for organizing smaller functions. Further, they also informed both DDA & MCD have formulated a policy according to which user of open land is responsible for the removal of solid waste generated during the function. Member Secretary observed that the existing policy of DDA and MCD needs amendment as it does not address the environmental issues properly.

The issues related to water pollution, noise pollution and parking/traffic congestion were also discussed in details. After detailed discussions, it was decided that the following mechanism for monitoring purpose shall be adopted by DDA, MCD and DPCC, in order to comply with the orders of Hon'ble NGT :-

A. Solid Waste Management

- (i) No park of DDA/MCD shall be used for holding any social, cultural, commercial and marriage or other functions.

- 6
- (ii) DDA and MCD shall amend their existing policies and designate the concerned Executive Engineer (Horticulture) for ensuring the proper management of solid waste. The concerned Executive Engineer will also be responsible to ensure that solid waste is disposed off as per the provisions of Solid Waste Management Rules, 2016 after a function is over.
 - (iii) In order to ensure the proper management of solid waste, MCD shall provide a complete area-wise list of service providers registered with MCD for collection of municipal solid waste alongwith their charges to DDA so that DDA may start levying extra charges upon the user in this regard. The charges shall be collected by DDA and paid to the service provider for collection of solid waste and its disposal.
 - (iv) In case of any violation, penalty shall be imposed by the concerned Executive Engineer of DDA/MCD upon the violators and a report shall be submitted to DPCC alongwith photograph and details of penalty imposed etc within 24 hrs of holding of functions.
 - (v) DPCC shall carry out the random inspection to check the compliance.

B. Waste Water Treatment

- (i) ETP shall be installed at an open land which is being used for holding functions for treating the waste water generated due to cooking of food and dish washing etc. The concerned Executive Engineer of MCD and DDA shall ensure that no function takes place at these places unless the ETP has been installed.
- (ii) The concerned Executive Engineer of MCD and DDA will also be responsible for ensuring the proper treatment of waste water generated

- (iii) Also, necessary arrangement shall be made by DDA & MCD to ensure that the treated waste water go to nearest conveyance system.
- (iv) In case of violation, the Executive Engineer of MCD and DDA shall impose a penalty upon the violator and submit a report to DPCC along with the details of penalty imposed.
- (v) DPCC shall ensure that a suitable arrangement has been put on place so as to comply with the provision of Water Act, 1974 and also conduct random inspection to check the compliance.

C. Noise Pollution Control

- (i) The Concerned SHO of the Delhi Police shall be responsible to ensure that Noise Levels during the function do not exceed to the prescribed limits of 65dBA.
- (ii) In case of any violation, the necessary action including noise monitoring shall be undertaken by SHO as per the protocol of DPCC and report the violation to DPCC.
- (iii) SHO shall ensure that only permissible crackers are used and a report be sent to DPCC in case of any violation.
- (iv) DPCC shall also conduct noise monitoring on random basis and take action against the violators by imposing suitable amount of Environmental Damage Compensation.

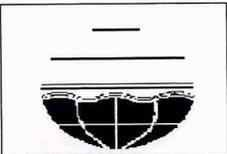
D. Parking

- (i) The concerned SHO shall be responsible for ensuring that parking of vehicles do not create any traffic problem or restrict the traffic in the surrounding area.
- (ii) In case of any violation, Delhi Police will take action and report to DPCC and land owning agencies for imposing penalty.

- (iii) DPCC shall carry out random inspection to know the status of traffic congestion etc on random basis.

The meeting ended with vote of thanks to the Chair.

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
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F. No. DPCC/CMC-II/NGT/OA No. 515/2019

9842-44

Dated: 13-12-19

Appendix - 2 (calls)

Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986, in the matter of OA No. 515 /2019 titled "President, Budhela Welfare Association Vs.GNCTD".

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an¹ Air Pollution Control Area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, amongst others, u/s 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the Pollution Control Boards/Committees, constituted under Water (Prevention and Control of Pollution) Act, 1974, is to plan a

comprehensive programme for the prevention, control or abatement of water pollution in the concerned State/Union Territory and to secure the execution thereof.

And whereas, the Hon'ble NGT vide orders dated 03.12.2019 in OA No. 515/2019 titled "President, Budhela Welfare Association Vs GNCTD" directed Pr. Secretary (Environment)-cum-Chairman, DPCC to hold a joint meeting with concerned land owning agencies for the parks/land in Delhi and furnish an appropriate report for effective enforcement mechanism for monitoring compliance.

And whereas, in compliance of the orders of Hon'ble NGT, a meeting held on 11.12.2019 under chairmanship of Pr. Secretary (Environment)-cum-Chairman, DPCC with the officials of MCD, DDA and Delhi Police.

Now therefore, in view of the above, in exercise of powers conferred u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986, as amended to date, the following directions are issued for immediate compliance:

- (i) That you shall ensure that no park of DDA/MCD shall be used for holding any social, cultural, commercial and marriage or other functions.
- (ii) That DDA and MCD shall amend their existing policies and designate the concerned Executive Engineer (Horticulture) for ensuring the proper management of solid waste. The concerned Executive Engineer will also be responsible to ensure that solid waste is disposed off as per the provisions of Solid Waste Management Rules, 2016 after a function is over.
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(Arun Mishra)
Member Secretary

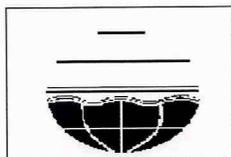
To

**The Pr. Commissioner (Horticulture)
Delhi Development Authority,
VikasSadan, INA,
New Delhi**

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F. No. DPCC/CMC-II/NGT/OA No. 515/2019

9839-41

Dated: 13/12/19

Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986, in the matter of OA No. 515 /2019 titled "President, Budhela Welfare Association Vs.GNCTD".

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And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, amongst others, u/s 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the Pollution Control Boards/Committees, constituted under Water (Prevention and Control of Pollution) Act, 1974, is to plan a

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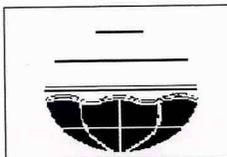
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(Arun Mishra)
Member Secretary

To
**The Commissioner,
East Delhi Municipal Corporation,
419, UdyogSadan,
Patparganj Industrial Area, Delhi – 110092**

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F. No. DPCC/CMC-II/NGT/OA No. 515/2019

9833-35

Dated: 13/2-19

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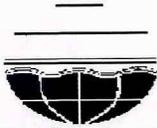
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**The Commissioner,
South Delhi Municipal Corporation,
14th Floor, Dr. SPM Civic Centre,
J.L.N. Marg, New Delhi-110002**

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F. No. DPCC/CMC-II/NGT/OA No. 515/2019 | 9836-38

Dated: 13/12/19

Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986, in the matter of OA No. 515 /2019 titled "President, Budhela Welfare Association Vs.GNCTD".

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(19)

comprehensive programme for the prevention, control or abatement of water pollution in the concerned State/Union Territory and to secure the execution thereof.

And whereas, the Hon'ble NGT vide orders dated 03.12.2019 in OA No. 515/2019 titled "President, Budhela Welfare Association Vs GNCTD" directed Pr. Secretary (Environment)-cum-Chairman, DPCC to hold a joint meeting with concerned land owning agencies for the parks/land in Delhi and furnish an appropriate report for effective enforcement mechanism for monitoring compliance.

And whereas, in compliance of the orders of Hon'ble NGT, a meeting held on 11.12.2019 under chairmanship of Pr. Secretary (Environment)-cum-Chairman, DPCC with the officials of MCD, DDA and Delhi Police.

Now therefore, in view of the above, in exercise of powers conferred u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986, as amended to date, the following directions are issued for immediate compliance:

- (i) That you shall ensure that no park of DDA/MCD shall be used for holding any social, cultural, commercial and marriage or other functions.
- (ii) That DDA and MCD shall amend their existing policies and designate the concerned Executive Engineer (Horticulture) for ensuring the proper management of solid waste. The concerned Executive Engineer will also be responsible to ensure that solid waste is disposed off as per the provisions of Solid Waste Management Rules, 2016 after a function is over.
- (iii) That in order to ensure the proper management of solid waste, MCD shall provide a complete area-wise list of service providers registered with MCD for collection of municipal solid waste alongwith their charges to DDA so that DDA may start levying extra charges upon the user in this regard. The charges shall be collected by DDA and paid to the service provider for collection of solid waste and its disposal.
- (iv) That in case of any violation, penalty shall be imposed by the concerned Executive Engineer of DDA/MCD upon the violators and a report shall be submitted to DPCC alongwith photograph and details of penalty imposed etc within 24 hrs of holding of functions.

- (v) That ETP shall be installed at an open land which is being used for holding functions for treating the waste water generated due to cooking of food and dish washing etc. The concerned Executive Engineer of MCD and DDA shall ensure that no function takes place at these places unless the ETP has been installed.
- (vi) That the concerned Executive Engineer of MCD and DDA will also be responsible for ensuring the proper treatment of waste water generated
- (vii) That, necessary arrangement shall be made by DDA & MCD to ensure that the treated waste water go to nearest conveyance system.


(Arun Mishra)
Member Secretary

To
The Commissioner,
North Delhi Municipal Corporation,
17th Floor, Dr. SPM Civic Centre,
J.L.N. Marg, New Delhi-110002

- Copy to:**
- 1. Office Copy
 - 2. Master File

24

By Speed Post

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 4th, 5th & 6th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : http://dpcc.delhigovt.nic.in</p>
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F. No. DPCC/CMC-II/NGT/OA No. 515/2019

9830-32

Dated: 13-12-19

Annex - 3

Subject: - Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986, in the matter of OA No. 515 /2019 titled "President, Budhela Welfare Association Vs.GNCTD".

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control Area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification no. GSR 106 (E) Dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, it is mandatory to obtain Consent from Delhi Pollution Control Committee in respect of any industry or operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

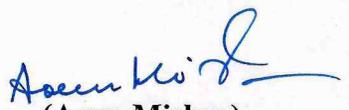
And whereas, amongst others, u/s 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the Pollution Control Boards/Committees, constituted under Water (Prevention and Control of Pollution) Act, 1974, is to plan a comprehensive programme for the prevention, control or abatement of water pollution in the concerned State/Union Territory and to secure the execution thereof.

And whereas, the Hon'ble NGT vide orders dated 03.12.2019 in OA No. 515/2019 titled "President, Budhela Welfare Association Vs GNCTD" directed Pr. Secretary (Environment)-cum-Chairman, DPCC to hold a joint meeting with concerned land owning agencies for the parks/land in Delhi and furnish an appropriate report for effective enforcement mechanism for monitoring compliance.

And whereas, in compliance of the orders of Hon'ble NGT, a meeting held on 11.12.2019 under chairmanship of Pr. Secretary (Environment)-cum-Chairman, DPCC with the officials of MCD, DDA and Delhi Police.

Now therefore, in view of the above, in exercise of powers conferred u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 & u/s 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Act, 1986, as amended to date, the following directions are issued for immediate compliance:

- (i) That, the Concerned SHO of the Delhi Police shall be responsible to ensure that Noise Levels during the function do not exceed to the prescribed limits of 65dBA. In case of any violation, the necessary action including noise monitoring shall be undertaken by SHO as per the protocol of DPCC (**copy enclosed**) and report the violation to DPCC.
- (ii) That, SHO shall ensure that only permissible crackers are used and a report be sent to DPCC in case of any violation.
- (iii) That, the concerned SHO shall be responsible for ensuring that parking of vehicles do not create any traffic problem or restrict the traffic in the surrounding area.
- (iv) That, in case of any violation, Delhi Police will take action and report to DPCC and land owning agencies for imposing penalty.


 (Arun Mishra)
 Member Secretary

Encl: As above

To,

The Commissioner,
Delhi Police
Police Headquarter, MSO Building,
IP Estate, New Delhi-110002

- Copy to:**
1. Office Copy
 2. Master File

DELHI POLLUTION CONTROL COMMITTEE

Protocol for Ambient Level Noise Monitoring

1.0 Purpose:

This protocol presents the protocol for Ambient Noise monitoring to be carried out on routine basis or to address the public complaints. The objective is to monitor the noise level at a particular site or as described in the complaints. The data generated by the method shall also evaluate with prescribed noise level standards.

2.0 Site Selection Criteria:

Site of an area shall be selected such that it meets the land use pattern as prescribed in the standard e.g. Industrial, Commercial, Residential & Silence Zone.

(A) General:

1. The station should be located at the ambient level i.e. away from the direct source, away from any vibration and any obstruction.
2. Categorize the area with land use pattern.

(B) Specific :

Always use tripod stand at above the ground level of 1 to 1.5 m for areas. Hand held monitoring should be avoided.

(C) Case Specific Locations:

- DG Sets up to 800 kW at about 1 m distances from all sides. DG Sets more than 800 kW at about 1 m distance of acoustic enclosure.
- Concerned State PCBs / PCCs may regulate the norms with minimum reduction of 25 dB(A) to see the effectiveness of the enclosure.
- Petrol and Kerosene Gensets Sound power level is measured in anechoic room so as to have segregated noise level.
- Fire crackers 4 m from the bursting point, there shouldn't be reflecting surface around 15m radius.
- Vehicle 0.5m from the exhaust point.

(D) Positioning of the instrument:

- Microphone must be placed 1.2 -1.5m above the ground level.
- In dry conditions with a wind speed of less than 5 m/s.
- Isolate the instrument from strong vibration and shock.

3.0 Selection of Noise level meter:

Noise measurements will be made with a Type 1 integrating sound level meter with free-field microphone which meets the Accuracy of noise measurement as per IEC 804 (BS 6698) Grade I or ANSI Type I or equivalent IEC 61672-1(2002-05) Class-I.

4.0 Calibration:

Make sure that the instrument is properly calibrated. Measurements should be accepted as valid only if the calibration level from before and after the noise measurement agrees to within 1.0 dB. The sound level meter and calibrator will hold a current calibration certificate traceable to national standards.

Start the calibrator and put on 1 KHz frequency calibration on two values 94 dB and 114 dB. If instrument is shows more than ± 0.3 dB differences adjust the calibration. Calibration is done O.K. now instrument is ready for monitoring.

5.0 (i) Monitoring time:

The monitoring should be carried out minimum 75% of the prescribed Day time (06.00 am to 22.00 pm) and Night time (22.00 pm to 06.00 am).The exercise has to be carried out for 6 to 8 hrs. in the said time frame of day & night. It is always preferable to have large number of data sets thus 1sec sampling frequency is recommended.

(ii) Event Time:

The monitoring time for an event at particular location should be 5 to 10 minutes to measure the Ambient Noise level.

6.0 Monitoring Parameters:

Leq (dB(A)) (with 1 sec sampling period at all locations).

7.0 Monitoring Protocol:

The following criteria will be observed when undertaking the noise monitoring:

- a) During ambient noise monitoring sound comes from more than one direction, it is important to choose a microphone and mounting which gives the best possible Omni directional characteristics;
- b) The noise measurement equipment will be supervised continuously during the monitoring period and notes will be made of the date, time and prevailing weather conditions;
- c) Immediately prior to and following each noise measurement session the accuracy of the noise level meter shall be checked using an acoustic calibrator generating a known sound pressure level at a known frequency.
- d) Noise measurements should not be made in fog and rain;
- e) A wind shield will be used at all times to prevent interference of reflecting noise;

8.0 Monitoring records:

- (i) The date, time, location and duration of the measurement;
- (ii) All predominant noise sources will be noted, which may include extraneous noise such as road traffic, aero-planes and other activity;
- (iii) Weather conditions will be recorded including wind speed and approximate direction, cloud cover, rain and ground frost;